

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 67

MA 1329/2019 IN CP 1306/2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **YOGESH PATEL V/s ARZOO.COM INDIA PVT.
LTD & ORS**

Section 241-242 of the Companies Act, 2013

ORDER

Counsel Nausher Kohli nad Counsle Rohit Gupta a/w Adv. Niyati D. i/b Divya Shah Associates for the Applicant present. Adv. Sidhima Kotak a/w Dhruv D. i/b Desai for the Respondent is present.

The Counsel for the Respondent clarifies that register of member is maintained and that is available for inspection. The only dispute remains is about the right of the shareholder to inspect the books of accounts of the Company.

The Ld. Counsel for the Applicant relies on the decision in the case of *Rajdhani Roller Flour Mills Private Limited vs. Mangilal Bagri and others* wherein Delhi High Court has permitted the inspection of books of account to the shareholders in case of Oppression and Mismanagement petitions. The Ld. Counsel for the Respondent seeks some time to peruse the decision and present her case. List this matter on Board on 22.04.2024.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

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**JUSTICE sV.G. BISHT
MEMBER (JUDICIAL)**